

(40)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL::HYDERABAD BENCH::
AT HYDERABAD.

O.A.No.502/94.

Date: 11-4-1996.

Between:

Smt. V.S.Lakshmi Devi

And

The Regional Director,
ESI Corporation,
Adarshnagar, Hyderabad.

.. .. . Respondent

Counsel for the Applicant : Sri B.S.Rahi, Advocate
Counsel for the Respondent

C O R A M:

THE HON'BLE SRI R. RANGARAJAN, MEMBER (ADMINISTRATIVE) X

J U D G M E N T

X as per Hon'ble Sri R. Rangarajan, Member (Administrative) X

Heard Sri B.S.Rahi, learned counsel for the applicant and Sri N.R.Devaraj, Sr.CGSC for the respondent.

2. The applicant in this OA was appointed as LDC in ESI Corporation of A.P.Region on 13.5.1968. She was promoted as UDC at Hyderabad on adhoc basis on 9.2.1977 and on regular basis with effect from 1.1.1981.

3. Her grievance is that one Sri T.S.K.Sarma who is junior to her was drawing more pay when he was promoted to the category of UDC and hence she requests for stepping up of pay on par with her junior. Sri T.S.K.Sarma was appointed as LDC on 17.1.1969 at Tirupathy local office. He was promoted as adhoc UDC on 7.2.1975 at Warangal and was regularised as UDC with effect from 1.1.1981. As per

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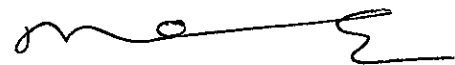
the gradation list of UDCs of A.P.Region as on 31.3.1986 (Annexure A-5), the applicant is placed at Sl.No.70 and the said Sri Sarma is placed at Sl.No.72. Thus, it shows that the applicant is senior to Sri T.S.K.Sarma.

4. The applicant submitted a representation to the Director General, ESI Corporation, New Delhi for stepping up of her pay by representation dt. 4.10.1983 (Annexure A-3) and the said request was turned down by the impugned order dt. 7.12.1993 bearing No.52-A/27/17/92-Estt.I(A) (Annexure A.4).

5. Aggrieved by the above, she has filed this OA praying for a direction to the respondents to step up her pay on par with her junior Sri T.S.K.Sarma from the date on which her junior was drawing more pay than her in the cadre of U.D.C.

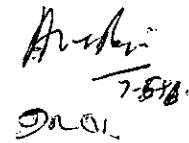
6. The contentions raised in this OA are similar to the contentions raised in O.A.No.654/94 which was disposed off today on the file of this Tribunal. For the reasons stated in the said O.A. this OA is ~~also~~^{also} liable to be dismissed.

7. In the result, the OA is dismissed. No costs.


(R.Rangarajan)
Member (Admn.)

Dated 11th April, 1996.
Dictated in open court.

Grh.


7.5.96
D.M.

LIB

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Copy to:-

1. The Regional Director, EST Corporation, Adarshnagar, Hyd.
2. One copy to Sri. B.S.Rahi, advocate, CAT, Hyd.
3. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

TYPING

THE HON'BLE SHRI R. RANGARAJAN : M(A)

DATED: 11/4/96

~~ORDER & JUDGEMENT~~

~~M.A. NO/R.A/C.A. No.~~

B.A. NO.

IN

502/94

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED ✓
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDERS AS TO COSTS ✓

* * *

